ELAYA PE.KUMAL COMMITTEE ON TOUCHABIUTY

H'itten Answers

*299. SHRI CH1TTA BASU : Will the Minister of LAW AND SOCIAL WELFARE b; pleased to refer to the answer to Ui starred Question No. 410 given in the R.ajya Sabha on the 28 th July, 1969 aid state :

(a) what tre the recommendations of Elaya Pet umal Committee on un-touchability;

(b) whether the examination of the recommendatl >ns has since been completed; and

(c) if not, tl e time likely to be required therefor ?

THE MIMSTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHUL-RENU GUHA) : (a) to (c) The main recommendati m of the Committee on untouchability relates to the amendments of the >rovisions of Untouchability (Offences) A < t, 1955 to provide for enhanced punisiiments and for making the offences non-i ompoundable. The Department of S01 ial Welfare is in general agreement v ith the rationale behind this recomm' ndation. A Bill to this effect has tx; n prepared and is being processed in 1 onsultation with the Ministry of Home Affairs and the Ministry of Law.

As regards the other recommendations the State G ivornment/Union Territories have been as ted to give their comments, and their r plies are awaited.

LifcEi ICIS FOR INDUSTRIES

*30o. SHBI R. P. KHAITAN : SHU KRISHANKANT :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COM! ANY AFFAIRS be pleased to state :

(a) the n imber of persons who were given licence; for the setting up of industries during 1967, 1968 and 1969;

(b) the number of persons out of thern who have s-t up industries so far; and

(c) the n; lines of industries for which it is not necessary now to get licences?

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THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) : (a) to (c) A statement is laid on the Table of the House.

STATEMENT

(a) The number of licences granted under the Industries (Development and Regulation) Act, 1951,and "letters-of-intent" issued for the establishment of new Jndus-trial undertakings during 1967, 1968 and 1969 (upto 30th September) is as follows :

Year	No. of Licences issued	No. of letters- of-intent issued.
1967	59	66
1968	35	42
1969 (upto 30	27 0-9-69)	99
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(b) There is an inevitable time-lag between the issue of a licence and the actual commencement of production which, in many cases, takes two years or more. It is, therefore, too early to indicate precisely the number of licences, out of those issued during the last two years, which have gone into production. The Government, however, keep a watch over the progress of implementation of licenecs through half-yearly progress return which the licenses are required to submit until the undertaking has been established. On requests made by the licensees, the validity periods of licences may be extended in suitable cases on justifiable grounds. In cases where the licensees fail to implement the licences even within the extended period, action for revocation is taken.

(c) Licences under the Industries (Development and Regulation) Act, 1951, are required only for those industries which are included in the First Schedule to the Act. Industries not included in this Schedule are not required to obtain licences. In addition to this, in exercise of the powers delegated under the Act, the Government have from time to time granted exemption to certain industries, included